

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:96

ANSWERED ON:01.08.2011

REVIEW OF ENVIRONMENTAL CLEARANCE CONDITIONS

Raghavan Shri M. K.;Singh Alias Pappu Singh Shri Uday;Viswanathan Shri P.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) Whether the Government is reviewing its monitoring capacities of environmental/ coastal regulation zone clearance conditions in the country;
- (b) If so, the details thereof;
- (c) Whether the Government has set up a committee to examine the green clearance norms in the country;
- (d) If so, the details thereof; and
- (e) The steps taken/being taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (d): At Present, all the developmental projects are monitored through six Regional Offices located at Chandigarh, Lucknow, Bhopal, Bangalore, Bhubaneswar and Shillong. Ministry of Environment and Forests had constituted a Committee for streamlining the existing monitoring procedure/methodology adopted under the Environment Impact Assessment Notification, 2006 and the Coastal Regulation Zone Notification, 1991 under the Chairmanship of Shri J. M. Mauskar, the then Additional Secretary in the Ministry. The Committee submitted its report in January 2011 recommending strengthening and improvement in the monitoring mechanism, transparency in monitoring system and use of information technology etc.

(e): The Government has accepted the recommendations of the Committee.